

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 111
(IB)-1248(PB)/2018

IN THE MATTER OF:

Shinoj Koshy	Applicant/petitioner
v.		
M/s. Granite Gate Properties P Ltd.	Respondent

Order under Section 7 of IBC, 2016

Order delivered on 29.07.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant:-	Mr. P. Nagesh, Mr. Harshal Kumar, Ms. Tanvi Agarwal, Advs. for Noida Authority Mr. Alok Dhir, Ms. Varhsa Banerjee, Ms. Juhi Bhambhani, Advs. for CA-1429/19.
For the respondent	Mr. Manoj Kr. Garg, Mr. Vibhav Singh, Advs. for Mr. P.S Soni, IRP Mr. Nakul Mohta, Adv. for R-2

ORDER

CA-1338(PB)/2019:-

Reply by non-applicant-RP has been filed and a copy thereof has already been supplied to the counsel for the applicant.

List for arguments on 09.08.2019.

CA-1429(PB)/2019:-

Notice of the application.

Mr. Manoj Garg, learned counsel for the IRP, accepts notice. A copy of the application has been handed over to him. Reply be filed within a week with a copy in advance to the counsel for the applicant.

List on 09.08.2019.



Learned counsel for the IRP undertakes to inform the applicant, whenever the CoC meeting is to be held. Learned counsel for the applicant further states that the status of Noida is that of financial creditor as on today who is also a member of the CoC as per the report filed on 01.07.2019. The AR of the CoC is directed to remain present on the next date of hearing.

List on 09.08.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

29.07.2019
Aarti Makker

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)